

(a) the composition of the Board of Directors of the French Motor Car Company Ltd., 23A/3, Acharya Jagadish Bose Road, Calcutta-20,

(b) the principal shareholders of the Company and the number and percentage of equity shares held by each and assets and liabilities of the Company for the latest year;

(c) whether the Company has recently transferred a huge amount of money to a benamdar company floated by it, and

(d) if so, what action has been taken in this regard ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) (a) to (d) The information is being collected and it will be laid on the Table of the House

Income Tax dues against French Motor Car Co Ltd Calcutta

4310 SHRI JYOTIRMOY BOSU Will the Minister of FINANCE be pleased to state

(a) whether the French Motor Car Company Ltd Acharya Jagadish Bose Road Calcutta-20 has not paid Income tax amounting to several lakh of rupees, and

(b) if so, what action, if any has been taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) and (b) An income tax demand of Rs 1,11,000 for the assessment year 1966-67 is outstanding against French Motor Car Company Ltd Calcutta The Company has preferred appeal before the Income-tax Appellate Tribunal which is pending The collection of the tax has been stayed till the disposal of appeal by the Tribunal

Loans Advanced to French Motor Car Co Ltd Calcutta

4311 SHRI JYOTIRMOY BOSU Will the Minister of FINANCE be pleased to state the total amount of loan advanced

by the commercial banks and financial institutions to the French Motor Car Company Ltd, Acharya Jagadish Bose Road Calcutta 20 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) None of the all-India long term public financial institutions, namely, the Industrial Development Bank of India, the Industrial Finance Corporation of India, the Life Insurance Corporation of India and the Industrial Credit and Investment Corporation of India Limited, has advanced any loan to M/s French Motor Car Company Limited Calcutta The Unit Trust of India does not grant loans

As regards commercial banks, the information relates to the accounts of an individual constituent of a bank and in accordance with the practices and usage customary among bankers and also in conformity with the provisions of the State Bank of India Act, 1955 State Bank of India (Subsidiary Banks) Act 1959 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 Such information is not to be divulged

बिहार के गया जिले में राष्ट्रीयकृत बैंको द्वारा दिया गया ऋण

4312 श्री ईश्वर चौधरी क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) बिहार के गया जिले में गत वर्ष राष्ट्रीयकृत बैंको द्वारा बैंक-वार कितनी राशि ऋण के रूप में दी गयी थी और ऋण निम्न प्रयोजनों के लिए दिए गए थे,

(ख) क्या इस वर्ष कुछ और प्रार्थना पत्र ऋण के लिए आए हैं और

(ग) यदि हा, तो ये प्रार्थना-पत्र कब से अनिर्णीत पड़े हैं और उन पर कोई कार्यवाही न किये जाने के क्या कारण हैं ?

वित्त मंत्रालय में उपमन्त्री (श्रीमती सुशीला रोहतगी) (क) से (ग) यथा सम्भव सीमा